

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:5706
ANSWERED ON:30.04.2013
MULTI STATE COOPERATIVE SOCIETIES
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Will the Minister of AGRICULTURE be pleased to state:

- (a) the number of Multi-State Cooperative Societies registered during the last three years across the country, State-wise;
- (b) the details of such societies which are currently functional and dysfunctional, State- wise;
- (c) whether there is any mechanism to monitor the functioning of these societies;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor along with the steps being taken to protect the interests of small investors?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

- (a): Details are annexed.
- (b): As per available records, state wise details of Multi State Co-operative Societies under liquidation are as under:-

State MSCS under liquidation

Maharashtra 1. The Memon Cooperative Bank Ltd., Mumbai.
2. Apex Urban Co-operative Bank of Maharashtra and Goa Ltd., Mumbai

Gujarat 1. The Gujarat Industrial Co-operative Bank Ltd., Ahmedabad.
2. Madhavpura Mercantile Co-operative Bank Ltd., Ahmedabad.
3. Petrofils Co-operative Ltd., Vadodara.

Delhi 1. Indian Tourism Cooperative Ltd., New Delhi.
2. The Cooperative Store Ltd., Super Bazar, New Delhi.

(c) & (d): Provisions for monitoring and regulating the functioning of the multi state cooperative societies exist in the Multi-State Co-operative Societies Act, 2002 (MSCS Act, 2002). These inter-alia include regular annual audit of the books and accounts of the society by professional auditors (sections 70 and 72 of the MSCS Act, 2002); power of Central Government/Central Registrar of Co-operative Societies to direct special audit/inquiry/inspection (sections 77, 78, 79 and 80 of the MSCS Act, 2002); reference of disputes to arbitration (section 84 of the MSCS Act, 2002); filing of annual returns by the society with the Central Registrar of Co-operative Societies (section 120 of the MSCS Act, 2002) and provisions for offences and penalties (section 104 of the MSCS Act, 2002).

(e): Does not arise.